

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2354
ANSWERED ON:10.03.2011
FUNDS UNDER SWAJALDHARA
Singh Shri Ijyaraj

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the quantum of amount allocated to Rajasthan alongwith the amount utilized under Swajaldhara during the last three years;
- (b) the details of the works undertaken under Swajaldhara during the last three years;
- (c) whether any type of irregularity has been reported under the said scheme during the last three years; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA)

(a): The allocation and release/utilization under Swajaldhara Programme during the last three years to Rajasthan is given below.

(Rupees in crore)

2007-08 2008-09

Normal Allocation	Additional Allocation	Amount Released	Normal Allocation	Additional Allocation	Amount Released
/Utilized	/Utilized		/Utilized	/Utilized	

0.00	34.06	25.55	0.00	0.00	0.00
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2009-10

Normal Allocation	Additional Allocation	Amount Released
/Utilized	/Utilized	

0.00	0.00	0.00
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(b): As the projects under Swajaldhara are approved and implemented at the District level, no details of work undertaken are maintained at the Central level. However, as informed by the State Government of Rajasthan, the following are the details of works undertaken in the 33 Districts.

Number of Schemes of Schemes	Number of incomplete schemes	Number of schemes yet to be started	Number of schemes handed-over	Number of schemes Completed	Number of schemes Non-operational
2277	1754	272	501	28	1344

(c)&(d): Rajasthan Government has informed about the irregularity caused in the construction of tube wells in three schemes in Dausa which is also reflected in the Performance Audit (PA 12) of 2008 of the Comptroller & Auditor General of India in that the tube well was

constructed in the lands of Chairmen, Village Water & Sanitation Committees. The State Government has further informed that an enquiry has been established by them. It is for the State Government to take action based on the findings.